

Government Business in the House is concerned. The Constitution (Thirty-first Amendment) Bill relates to certain privileges of the I.C.S. officers, and the Constitution (Thirty second Amendment) Bill relates to the inclusion in the Ninth Schedule of certain provisions relating to Kerala Land Reforms, Therefore, we thought that we must get through these Bills in this session. We have given priority to these Bills. As far as Vietnam situation and recognition of G.D.R are concerned. We have hardly any time now for all these things.

SHRI S. M. BANERJEE : You make a statement.

SHRI RAJ BAHADUR : A statement can be made only when a decision is taken. You want a statement to be made before any decision is taken? Let the decision be taken first.

SHRI S. M. BANERJEE : The Session is coming to an end. I would request the Government to make a statement in this House about India's stand and the steps taken towards easing the tension in Vietnam.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : They are beating the students in Calcutta, those who went to demonstrate in front of the American Consulate.

SHRI RAJ BAHADUR : Mr. Bosu is here. How can it be done ?

SHRI JYOTIRMOY BOSU : I rise on a point of order under rule 376 concerning the business before the House

MR. SPEAKER : What is the point of order ?

SHRI JYOTIRMOY BOSU : Our functioning as Parliamentarians in Delhi has become impossible.....

MR. SPEAKER : It is not a point of order.

SHRI JYOTIRMOY BOSU : We are being shadowed constantly by police. Our office in 4, Asoka Road, is constantly watched by the police. If the Minister is free. I can show him right now four watchers standing there...(Interruption)

MR. SPEAKER : Please sit down.

SHRI JYOTIRMOY BOSU : We cannot perform our Parliamentary duties because these watchmen are around us constantly following. Our telephones are tapped and letters are destroyed. Our functioning as Parliamentarians in Delhi has become impossible. We are living in a gestapo rule. People must know what is the character of this Government.

MR. SPEAKER : I am really surprised ..how he goes on speaking like this.

12-27 hrs.

ARREST OF MEMBER

Shri A. K. Gopalan

MR. SPEAKER : I have to inform the House that I have received the following wireless messages, dated the 25th May, 1972, from the Commissioner of Police, Trivandrum city :—

I

"Today at 4 P. M. Shri A. K. Gopalan, Member, Lok Sabha, removed by police under Section 38 (2) of the Kerala Police Act for trespassing into a private land at Poojapura, Trivandrum, and refusing the lawful directions of the police to desist from trespassing."

II

"Shri A. K. Gopalan, Member, Lok Sabha, was produced before the Sub-Magistrate, Court II, Trivandrum, in petty case No. 97/72 of Poojapura Police Station for offences under Sections 47 and 52, Kerala Police Act, 1960. He pleaded not guilty. Released on bail by Court. Case adjourned to 5th June, 1972."

SHRI DINEN BHATTACHARYA (Serampore); He was bodily lifted and put into the police van. It has come in the papers. (Interruption)

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He is leader of the Opposition here...*(Interruption)*

MR. SPEAKER : I have informed the House of the messages that I had received. Every time the hon. Member should not disrupt the proceedings.

SHRI K. R. Ganesh.

12.29 hrs.

TAXATION LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir."

The motion was adopted

SHRI K.R. GANESH : Sir, I introduce† the Bill.

CONSTITUTION (THIRTY-FIRST AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI RAM NIWAS MIRDHA : Sir, I introduce† the Bill.

CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL*

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI H. R. GOKHALE : Sir, I introduce the Bill.

DELHI LANDS (RESTRICTIONS ON TRANSFER) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : I beg to move for leave to introduce a Bill to impose certain restrictions on transfer of lands which have been acquired by the Central Government or in respect of which acquisition proceedings have been initiated by that Government, with a view to preventing large scale transactions of purported transfers or, as the case may be, transfers of such lands to unwary public.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to impose certain restrictions on transfer of lands which have been acquired by the Central Government or in respect of which acquisition proceedings have been initiated by that Government, with a view to preventing large-scale transactions of purported transfers or, as the case may

*Published in Gazette of India Extraordinary Part II, Section 2, Dated 26.5.72

†Introduced with the recommendation of the President.